

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION(S)(CIVIL) NO(S). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IN RE: COLOR CODED STICKERS AND IN RE: HIGH SECURITY REGISTRATION PLATE NAME OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST: MR. HARISH N. SALVE, SR. ADVOCATE (A.C.) MS. APARAJITA SINGH, SR. ADVOCATE (A.C.) MS. UTTARA BABBAR, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MS. SHIBANI GHOSH, ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. M.K. MARORIA MR. SANJAY KR. VISEN, MR. SUDEEP KUMAR, MR. KARAN SHARMA, MR. SANDEEP KR. JHA MR. JYOTI MENDIRATTA, MR. RAHUL KHURANA, ADVOCATES)

Date : 03-01-2025 This petition was called on for hearing today.

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HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

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UPON hearing the counsel the Court made the following
O R D E R

IN RE: COLOUR CODED STICKERS AND HIGH SECURITY REGISTRATION PLATES

1. Our attention is invited to an order dated 13th August, 2018 passed by this Court which applies to the NCR Region. A direction was issued to apply hologram based sticker of light blue colour for petrol/CNG vehicles and a hologram based sticker of orange colour for diesel vehicles. There are further orders passed by this Court on this aspect on 13th December, 2023 and 4th November, 2024.

2. Today, our attention is invited to clause (iv) of Rule 50 of the Central Motor Vehicles Rules, 1989 (for short, "the 1989 Rules") as well as the Motor Vehicles (High Security Registration Plates) Order, 2018 (for short, "the 2018 Order"). The orders of

this Court, clause (iv) of Rule 50 of the 1989 Rules and clause 6 (viii) and (ix) of the 2018 Order operate in the same field. There cannot be any dispute that diesel, petrol, etc. vehicles must be identified by display of stickers.

3. Ms. Aishwarya Bhati, learned ASG and Ms. Aparajita Singh, learned Senior Advocate appointed as Amicus Curiae, seek time to address the Court on this issue so that a proper direction can be issued by this Court regarding the display of stickers. Even States are permitted to address the Court on this aspect. This issue shall be considered on 15th January, 2025.

4. List the Petition on 15th January, 2025 at the end of the cause list.

IA No.61328/2020 (FOR CLARIFICATION/DIRECTION), IA NO.61330/2020 (FOR EXEMPTION FROM FILING O.T.), IA NO.237378/2023 (FOR CLARIFICATION/DIRECTION) AND IA NO.231348/2024 (APPROPRIATE ORDERS/DIRECTIONS)

5. List on 15th January, 2025 at the end of the cause list.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)